

FORM NO. 36A

[See rule 47(1)]

Form of memorandum of cross-objections to the Appellate Tribunal

IN THE INCOME-TAX APPELLATE TRIBUNAL.....

Cross-objection No..... of ..... 19....-19....

In Appeal NO. ....

Appellant	Versus	Respondent
1. Appeal No. allotted by the Tribunal to which memorandum of cross-objections relates	:	
2. The State in which the assessment was made	:	
3. Section under which the order appealed against was passed	:	
4. Assessment year in connection with which the Memorandum of cross-objections is preferred	:	
5. Date of receipt of notice of appeal filed by the appellant to the Tribunal	:	
6. Address to which notices may be sent to the respondent (Cross-objector)	:	
7. Address to which notices may be sent to the appellant	:	
8. Relief claimed in the memorandum of cross-objections	:	

GROUNDS OF CROSS-OBJECTIONS

1	3
2	4 etc.

\_\_\_\_\_  
Signed  
(Authorised representative, if any)

\_\_\_\_\_  
Signed  
(Respondent)

VERIFICATION

I,....., the respondent do hereby declare  
that what is stated above is true to the best of my information  
and belief.

Verified today the \_\_\_\_\_ day of \_\_\_\_\_

\_\_\_\_\_  
Signed